NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1492 of 2019

IN THE MATTER OF:

Employees State Insurance Corporation ...Appellant

Versus

M/s. Karpagam Spinners Pvt. Ltd. & Anr. ...Respondents

Present:
For Appellant : Mr. Rohit Bhagat and Mr. Paras Sachdeva, Advocates

O R D E R

02.01.2020 Learned counsel for the Appellant is allowed 10 days' time to file an additional affidavit stating therein the recent position of the 'corporate insolvency resolution process' and if any recent order has been passed by the Adjudicating Authority (National Company Law Tribunal), Division Bench, Chennai in respect of 'M/s. Karpagam Spinners Pvt. Ltd.' (Corporate Debtor). He may enclose and challenge the same.

Place the case 'for orders' on **13th January, 2020** along with additional affidavit/Interlocutory Applications, if any, filed in the meantime.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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